



**CrI.O.P.No.11029 of 2023**

**A.D.JAGADISH CHANDIRA,J.**

WEB COPY

When the matter was taken up today, the Police personnel, who was deputed by the investigating agency to be present in the court hall to furnish information in this case to the Public Prosecutor, was fumbling and stumbling without proper information and thereby disrupting the hearing of cases.

2. This Court had encountered similar occasion many a time and had expressed its displeasure upon such casual and lethargic activity resulting in wasting of precious time of this Court. This Court had, repeatedly, brought it to the notice of the learned Public Prosecutor and orally directed him to apprise the situation to the Director General of Police and ensure that personnel having sufficient knowledge about the case alone are sent to the Court for giving instructions, however, it is not heeded by the prosecuting agencies even as on today, which constrains this court to make a note of the same.

3. Learned Public Prosecutor is directed to give appropriate directions to the officers, who are appearing before this Court to come prepared with the particulars of the case.



WEB COPY



**A.D.JAGADISH CHANDIRA,J.**

*ham/ssk.*

Post this matter on 12.06.2023.

**05.06.2023**

ham/ssk.

**Note : Issue order copy today (05.06.2023).**

**CrI.O.P.No.11029 of 2023**